IN THE SUPREME COURT OF INDIA INHERENT JURISDICTION

CURATIVE PETITION (CIVIL) NO.120 OF 2021

IN

REVIEW PETITION (CIVIL) NO.1857 OF 2020

IN

CIVIL APPEAL NO.2906 OF 2020

PM COLD STORAGE PRIVATE LIMITED

Petitioner

VERSUS

MONOTRONE LEASING PRIVATE LIMITED

Respondent

<u> 0 R D E R</u>

We have gone through the curative petition and the relevant documents.

In our opinion, no case is made out within the parameters indicated in the decision of this Court in Rupa Ashok Hurra vs. Ashok Hurra & Another, (2002) 4 SCC 388.

	The	Curative	Petition	is,	therefore,	dismissed
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CJI (Uday Umesh Lalit)
J. (Dr. Dhananjaya Y. Chandrachud
J (Sanjay Kishan Kaul)
J (B.R. Gavai)
J (Krishna Murari)

New Delhi, August 30, 2022